

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH  
ALLAHABAD**

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(THIS THE 31<sup>st</sup> DAY OF JULY 2009)

**Hon'ble Mr. Justice A.K. Yog, Member (J)**

**Original Application No.247 of 2004**

(U/S 19, Administrative Tribunal Act, 1985)

Aspatli Nishad Son of Late Lachaman, Resident of Village-Umarpur Neewa, P.O. Sulemsara, District-Allahabad.

..... *Applicant*

***Versus***

1. Union of India through Secretary Ministry of Defence, New Delhi
2. The Commandant, Ordnance Depot Fort, Allahabad.
3. O.O.C. Pers Officer (Civil)/Commandant, Ordnance Depot Fort, Allahabad.
4. The Board of Officers, HQ. Central Command, Lucknow.

..... *Respondents*

*Present for Applicant :* *Shri K.S. Rathore*

*Present for Respondents :* *Shri Anil Dwivedi*

**ORDER**

**(Delivered by Hon'ble Mr. Justice A.K. Yog, Member (J))**

Heard parties counsels and perused the documents on record.

2. Father of the applicant died on 07.10.2002 leaving behind his widow (36 years), applicant (18/19 years) and a daughter (19 years). It is not disputed before me that the applicant's case is being considered from time to time by the respondent authorities in accordance with the law dealing with the compassionate appointment.

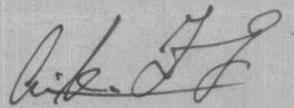
*Yog*

3. The case of the applicant has already been considered as per statutory rules within prescribed period. There is no material to show against the respondents that the case of the applicant was not considered in accordance with the law.

4. Learned counsel for the applicant submits that authorities have not disclosed the procedure/criterion etc for making Compassionate Appointment. If that be so, the applicant may seek requisite information under Right to Information Act in accordance with the law under Section 19, A.C. Act 1985 utilised for this purpose.

5. With the above observations this O.A. is finally disposed of without prejudicing the right of the applicant in future (if any under laws).

No costs.



**Member-J**

//Sushil//